

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH**  
**ALLAHABAD**

This is the 25<sup>TH</sup> day of **JULY, 2018**.

**ORIGINAL APPLICATION NO. 330/600/2011**

**HON'BLE MR GOKUL CHANDRA PATI, MEMBER (A).**  
**HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J).**

1. Shuk Deo Singh, aged about 43 years, son of late S.B. Singh, resident of C-234 Shantipuram, A.D.A. Awas Yojna, Phaphamau, Allahabad. Presently working as Senior Section Engineer, (Carriage and Wagon), North Central Railway, Allahabad, under the Senior Divisional Mechanical Engineer, North Central Railway, Allahabad.

.....Applicant.

**VERSUS**

1. Union of India, through the General Manager, North Central Railway, Allahabad.
2. The Chief Mechanical Engineer, Head Quarter, North Central Railway, Subedarganj, Allahabad.
3. The Chief Personnel Officer, North Central Railway, Subedarganj, Allahabad.
4. The Senior Divisional Mechanical Engineer, North Central Railway, Allahabad.

.....Respondents

Advocates for the Applicant : Shri Shyamal Narain

Advocate for the Respondents : Shri L M Singh

**O R D E R**

**(Delivered by Hon'ble Mr. Gokul Chandra Pati, Member-A)**

Heard Shri Shyamal Narain, learned counsel for the applicant and Shri L M Singh, learned counsel for the respondents.

2. Learned counsel for the applicant submitted that by the impugned transfer order dated 03.05.2011 the applicant was transferred to Tundla within Allahabad Division. Vide order dated 11.05.2011, interim order sought by the applicant against the impugned transfer order was refused by this Tribunal, which the applicant challenged by filing Writ Petition No. 29236 of 2011 before the Hon'ble High Court. In the Writ Petition, the applicant was granted interim relief and the transfer order was stayed.
3. Subsequently, another transfer order has been issued by the respondents against which the applicant has filed OA No. 488 of 2013 in which interim relief has been granted in favour of the applicant. The Writ Petition filed by the applicant has also been disposed of as the said Writ had become infructuous.
4. Accordingly, this OA has also become infructuous as the cause of action no longer exists. Hence, this OA is dismissed as infructuous.

**(RAKESH SAGAR JAIN)**  
**MEMBER-J**

**(GOKUL CHANDRA PATI)**  
**MEMBER-A**

Arun..